PAPERS LAID ON THE TABLE

I. Notifications of the Ministry of Finance (Department of Revenue) and related papers.

II. Report (1983) of the Comptroller and Anditor General of India, Union Government (Commercial) Part V.

THE MINISTER OF FINANCE AND COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH): Sir, I beg to lay on the Table:—

J. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:—

(i) G.S.R No. 30(E), dated the 16th January, 1985, amending the Notification No. 208/81-Cus., dated the 22nd September, 1981.

(ii) GSR Nos. 31 (E) and 32(E), dated the 16th January, 1985, exempting all goods when re-imported into India, after having been exported out of India in connection with the Antarctica Expedition from whole of the duty of customs and auxiliary duty of customs.

[Placed in Library. See No. LT-280/85 for (i) and (ii)].

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 21(E), dated the 16th January, 1985, making further amendments in the Ministry's Notification No. 20/84-CE., dated 1-3-1984 so as to apply specific basic excise duty of Rs. 130/- per tyre for van tyres of size 4.50-12, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-281/85].

H. A copy (in English and Hindi) of the Report of the Comptroller

and Auditor General of India for the year 1983. Union Government (Commercial) Part V uhder clause (1) of article 151 of the Constitution. [Placed in Library. *See* No. LT-282/85].

I. Report and Accounts (1983-84) of the Housing- and Urban Development

- Corporation Limited, New Delhi and related papers.
- II. Report and Accounts (1983-84) of the National Buildings Construc-wer
- Corporation Limited, New Delhi and related papers.

III. Report and Accounts (1983-84) of the Hindustan Prefab Limited, New Delhi and related papers,

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GAFOOR). Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) (a) Fourteenth Annual Report and Accounts of the Housing andi Urban Development Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation.

[Placed in Library. *See* No. LT-258)85 for (a) and (b) above].

(ii) (a) Twenty-fourth Annual Report and Accounts of the National Buildings Construction Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the Report.

[Placed in Library. *See* No. LT-280-85 for (a) and Ob) above].

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(iii) (a) Thirty-first Annual Report and Accounts of the Hindustan Prefab Limited, New Delhi, for the year 1983-84, together with the Auditors^ Report on the Accounts and the comments of the Comptroller and I Auditor General of India thereon.

Papers laid

.. (b) Statement by Government accepting the above Report. [Placed in Library. *See* No. LT-259185 for (a) and (b) above]

I. Audited Accounts (1983-84) of the Delhi Urban Art Commission. New Delhi

II. Notifications of the Ministry of Works and Housing and related pa pers.

SHRI ABDUL GAFOOR: Sir, I alio b«;g to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under ₉ub-section (4) of Section 20 of tile Delhi Urban Art Commis sion Act, 1973c—'

(i) Annual Audited Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1983!-84.

(ii) Review by Governmet on the accounts of the Commission.

[Placed in Library. Se_e No. LT-23J85 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Work_s and Housing, under sub-section (3) of section 46 of the Urban Land (Ceil ing and Regulation) Act, 1976: —

(i) G.S.R. No. 1038, dated the 29th September, 1984, 'publishing the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1984, together with an Explanatory Memorandum thereon.

(ii) Notification G.S.R. No. 1077, dated the 13th October, 1984, publishing the Urban Land (Ceiling and RegulationT (Amen-ment) Rules, 1984, together with an Explanatory Memorandum thereon.

on the Table

[Placed in Library. See No. LT-257/85 for (i) and (ii)]

I..Report and Accounts (1983-84) 'of the National Thermal Power Corporation Limited, New Demi and related papers.

II. Report and Accounts (1983-84) of the National Hydroelectric Power orporation Limited, New Delhi and related papers.

III. tteport and Accounts (1983-84) of Rural Electrification Corporation Limited, New Delhi and papers.

IV. Report and Accounts (1983-84) of the National Projects Construc tion Corporation Limited, New Delh/ and related papers.

THE MINISTER OF IRRRIGATION AND POWER (SHRI B. SHANKARA-NAND): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers under sub-section (1) oi section 619A of the Companies Act, 1956:—

(i) (a) Eighth Annual Report and Accounts of the National Thermal Power Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b)~ Review by Government on the working of the Corporation.

[Placed in Library. *See* No. Lt-353/85 for (a) and (b) above]

II. (a) Eighth Annual Report and Accounts of the National Hydroelectric Power Corporation Limited, New Delhi, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.